

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 172/MP/2013

- Subject : Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13 and 17 of the Power Purchase Agreement dated 10.9.2008 executed between Jharkhand Integrated power Limited and Jharkhand State Electricity Board and 17 others for compensation due to Change in Law during the construction period.
- Date of hearing : 27.11.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Jharkhand Integrated Power Limited (JIPL)
- Respondents : Jharkhand State Electricity Board and others
- Parties present : Shri J.J. Bhatt, Sr. Advocate, JIPL
Shri Hasan Murtaza, Advocate, JIPL
Shri Ajay Sunkare, JIPL
Shri Aditya Panda, JIPL
Shri Surendra Khot, JIPL
Shri N. Balasubramanian, JIPL
Shri M.G. Ramachandran, Advocate, HPPC, Rajasthan & GUVNL
Ms Anushree Badhan, Advocate, HPPC, Rajasthan & GUVNL
Shri Dipender Singh Chauhan, Advocate, BRPL and BYPL
Shri Rahul Dhawan , Advocate, BRPL and BYPL
Shri Rajiv Srivastava, PVVNL
Shri Himanshu Shekhar, Advocate, JSEB
Shri G. Umopathy, Advocate, MPPMCL
Shri P.J. Jain, GUVNL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing.

2. The Commission directed to list the matter for hearing on 12.2.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**